

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 368/MP/2025

Subject : Petition under Section 142 of the Electricity Act, 2003 read with Regulations 70(2) of the CERC (Conduct of Business) Regulations, 2023 in furtherance of order dated 16.1.2024 in Petition No. 319/MP/2020 seeking directions and initiation of appropriate action against the Respondent for non-compliance of directions of the Commission.

Petitioner : NTPC Limited

Respondent : ED, Andaman & Nicobar Administration

Date of Hearing : **5.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Ashutosh Srivastava, Advocate, NTPC
Shri Aashwyn Singh, Advocate, NTPC

Record of Proceedings

At the outset, the learned proxy counsel for the Respondent sought an adjournment on the ground that the arguing counsel was unavailable. In response, the learned counsel for the Petitioner pointed out that in view of the dismissal of the appeal filed by the Respondent before the APTEL, appropriate directions may be issued to the Respondent for compliance with the Commission's order dated 16.1.2024.

2. After hearing the learned counsel for the parties, the Commission allowed Petitioner to file its written submissions, including a detailed payment schedule for recovery of the dues (as in the order dated 16.1.2024), along with LPS, as applicable, till the date of discharge of the dues on or before **20.2.2026**, after serving a copy to the Respondent, who may file its response thereon, if any by **5.3.2026**.

3. The Petition shall be listed in **9.4.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

